

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of November, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.11.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	352/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of inter-Regional System Strengthening Scheme in WR and NR (Part-B) in Northern Region and Western Region.
	2.	677/TT/2020	PGCIL	Petition for determination and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset: 02 Nos. 400kV GIS line bays along-with 1 Nos 80MVAR switchable line reactor (with 400 ohm NGR) alongwith associated bay at Kishanganj GIS Sub-station associated with 400kV D/C (Quad) Kishanganj Dharbhanga 400kV D/C line (line under TCB) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan.
	3.	27/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765kV Raipur Pooling station & Wardha Sub-station under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region.
	4.	30/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
	5.	31/MP/2021	PGCIL	Petition seeking directions for recovery of transmission charges for implementation of certain works under Powergrid works associated with additional system strengthening scheme for Chhattisgarh IPPS (Part-B) for the period between 30.11.2018 to 30.3.2019.
	6.	732/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern, Eastern & Western Region.
	7.	486/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: PHASE-I "UNIFIED REAL TIME DYNAMIC STATE MEASUREMENT (URTDSM)" for NRLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region.
	8.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I-Unified Real Time Dynamic State Measurement (URTDSM).
	9.	678/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Asset-I: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at ERLDC Kolkata, SLDCs WBSETCL &

			DVC, Asset-II: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at SLDCs of OPTCL of Eastern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
10.	189/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: URTDSM Systems (PDCs & its associated parts) supplied and installed at NERLDC and SLDCs of Assam, Meghalaya and Tripura and PMUs along with 51 PMUs & its associated items (in 14 stations) and Asset-2: URTDSM System(Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at WRLDC, Mumbai & SLDCs of Madhya Pradesh and Gujarat under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
11.	193/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar Punatsangchun alongwith associated bays at Alipurduar Sub-station, Asset-II: 02 nos of 220 kV bays at Alipurduar Sub-station under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".
12.	423/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region.
13.	359/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset 1 80 MVAR Bus Reactor at Kaithal Sub-station Asset 2 LILO of both circuits of 400 kV D/C (QUAD) Meerut Kaithal 400 KV D/C TL and associated bays at Bagpat GIS S/s, 125 MVAR Bus Reactor at Bagpat GIS S/Stn & 500 MVA 400/220 kV ICT I at Bagpat GIS S/stn along with 1 nos. 220 kV line bays Asset 500 MVA 400/220 kV ICT-II at Bagpat GIS S/stn along with associated bays, Asset 2 No. 220 kV Line bays associated with Bagpat GIS Asset One No. 220 kV line Bays (205 no. Bay) associated with Baghpat GIS Sub-station Asset One No. 220 kV line Bays (210 no. Bay) associated with Baghpat GIS Substation Asset One No. 220 kV line Bays (206 no. Bay) associated with Baghpat GIS Sub-station , Asset One No. 220 kV line Bays (207 no. Bay) associated with Baghpat GIS Sub-station, Asset One No. 220 kV line Bays (212 no. Bay) associated with Baghpat GIS Sub-station under Northern Region System Strengthening Scheme XIX in Northern Region.
14.	223/TT/2020	PGCIL	Petition for installation of 1x250 MVA, 400/220 kV ICT at Bhadrawati HVDC back to back station under Installation of transformer & Procurement of Spare convertor Transformer at Bhadrawati Back to Back Station for tariff block 2014-19 in Western Region.
15.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
16.	488/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Chamera Stage-I Transmission System associated in Northern Region.
17.	68/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset Replacement of existing 4 x 105 MVA, 400/220 KV, 1-Ph ICTs with 1x500 MVA, 400/220Kv, 3Ph ICT at Misa Sub-station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in North-Eastern Region.

	18	196/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under Northern Region System Strengthening Scheme(NRSSH)-XXXV.
	19	94/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019 24 tariff block for 10 Nos of Assets under Expansion/ Up-gradation of SCADA/EMS system of SLDCs of Eastern Region.
9.11.2021 Tuesday At 10.30 A.M. Misc. Petitions	1.	71/MP/2021	NILE	Pending payment of 50% of the bills from August, 2011 to December, 2012 from the Respondents (On admission).
	2.	82/MP/2021	SPDCAL	Petition for illegal claim of transmission charges and wrong invocation of LC(On admission) .
	3.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA(Interlocutory application for bringing on record additional documents) .
	4.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	5.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	6.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	7.	52/MP/2019 alongwith I.A.No.78/2021	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of 'Change in Law' and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited(Interlocutory application for urgent listing and directions).
	8.	70/MP/2019	SEP&EL	Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax
	9.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1.
	10.	210/MP/2017	KTL	Petition for revision of tariff for events occurring after the bid due date.
	11.	13/MP/2021	PSITSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
	12.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation

				of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioner's 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
	13.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents
	14.	197/MP/2018	BALCO	Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking recovery of the Escalable Energy Charges due to rectification in escalation rates of Domestic Coal falling within the scope of the Power Purchase Agreement dated 8.3.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Kerala State Electricity Board (KSEB-PPA) dated 13.6.2013.
	15.	275/MP/2018	TPTCL	Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011.
11.11.2021 Thursday At 10.30.A.M. Misc. Petitions	1.	96/MP/2021	NTPCVVNL	Petition under Section 79 and 142 of the Electricity Act, 2003 read with Regulation 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 8.11.2019 and initiation of appropriate action against the Respondent No. 1 to 3 for non-compliance of the directions issued under order dated 8.11.2019 in Petition No. 17/MP/2018 (On admission) .
	2.	100/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.1.2020 in Petition No. 78/MP/2018(On admission) .
	3.	102/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.1.2020 and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017(On admission).
	4.	158/MP/2021 alongwith I.A.No.61/2021	LVTPL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11, Article 12 and Article 16.3 of the Transmission Service Agreement dated 23.4.2019 executed between Lakadia-Vadodara Transmission Project Limited and its Long-Term Transmission Customers <i>inter-alia</i> claiming compensation due to Change in Law events, extension to the scheduled commissioning date of the transmission project on account of Force Majeure events adversely impacting its implementation and declaratory relief with respect to the Petitioner's scope of work (Interlocutory application seeking in-principle approval in relation to the occurrence of various force majeure and change in law events adversely impacting the implementation of the Transmission System for WRSS-21 (Part-B) Transmission System Strengthening for relieving over loadings observed in Gujarat Intra-state system due to RE injections in Bhuj PS and a declaration with respect to the scope of work of the applicant) (On admission).
	5.	211/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 2000 MW Solar Power Projects (Tranche-IX) connected to the inter-State Transmission

			System (ISTS) and selected through competitive bidding process as per the guidelines dated 3.8.2017 of Ministry of Power, Government of India.
6.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents.
7.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14. 3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd.
8.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
9.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
10.	345/MP/2018	MPPMCL	Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof.
11.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
12.	389/MP/2018	GKEL	Petition for the recovery of charges from PGCIL under Clause 6.0 (d) of the Bulk Power Transmission Agreement dated 24.02.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
13.	394/MP/2018	PTC	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.
14.	15/MP/2019	JPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel invoiced to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA

				dated 7.8.2008.
	15.	700/MP/2020	JPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II).
	16.	592/MP/2020	SUPL	Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the MUST RUN status accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner's Solar Project
16.11.2021 Tuesday At 10.30 A.M. Misc. Petitions	1.	131/MP/2021	RIL	Petition under Section 79(1)(b) along with Section 79(1)(f) of Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (CERC DSM Regulations) for declaring that Article 10.2.1 of the PPAs dated 25.1.2012 and 15.10.2010 along with its amendments between Petitioner and Respondent stands superseded by Regulation 5(i)(v) and (vi) of the DSM Regulations and for consequent direction on the Respondent to proceed accordingly for payment of tariff under the PPAs(On admission) .
	2.	134/MP/2021	NERTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events. (On admission)
	3.	147/MP/2021	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021 (On admission)
	4.	162/MP/2021	VNLTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1s Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
	5.	170/MP/2021	KSKMPCL	Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.
	6.	210/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff discovered through Competitive Bidding Process for procurement of power from the 190 MW Grid-Connected Solar PV Power Project at Nokh Solar Park (Under Open Category) in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017 and its amendments thereof.
	7.	174/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1,692 MW Solar Photovoltaic

				(PV) Power Station (Tranche I & II) connected to the inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking (CPSU) Scheme Phase -II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.
	8.	208/TD/2021	SEMTIPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence.
	9.	40/MP/2019 alongwith I.A.No.22/2021	T-IITCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015(Interlocutory application for substitution of bank guarantee).
	10.	41/MP/2019 alongwith I.A.No.23/2021	NKTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015(Interlocutory application seeking substitution of Bank Guarantee with Corporate Guarantee).
	11.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.
	12.	300/MP/2018 alongwith I.A.Nos.6&7/20 20	GKEL	Petition seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period (Interlocutory applications for amendments of the Petitions).
	13.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	14.	429/MP/2019	NLCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems.
	15.	200/MP/2020	NLCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant.
	16.	83/MP/2019 alongwith I.A.Nos.59&61/ 2020	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI (Interlocutory application filed by Respondent No.1&3 for the dismissal of the Petition).
	17.	403/MP/2019 alongwith 10/IA/2020	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018(Interlocutory application for interim reliefs).
18.11.2021	1.	202/MP/2021	MBPMPL	Petition for execution/ implementation of the order dated

Thursday At 10.30 A.M. Generation Tariff Petitions				3.6.2019 in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto (On admission) .
	2.	214/MP/2021	RSUPL	Petition under Section 79 of the Electricity Act 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of rescission of Notification No. 1/2011 Customs dated 6.1.2011 vide Notification No. 7/2021 Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, increase in quantum of social welfare surcharge and IGST in terms of Article 12 of the Power Purchase Agreement dated 10.8.2020 between M/s ReNew Solar Urja Private Limited and Solar Energy Corporation of India Limited(On admission) .
	3.	157/MP/2021	NPCIL	Petition under Section 79 (1) (f), (c) and (k) and other applicable provisions of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 along with Regulation 12 read with Regulation 32 and Regulation 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-state Transmission and related matters) Regulations, 2009, against the arbitrary acts and omissions of Power Grid Corporation of India Limited, Respondent inter-alia towards cancellation of the Agreement for Long Term Access dated 31.7.2020 and the encashment of Application Bank Guarantee No. 0479119BG0000167 dated 30.05.2019 of Rs. 2.8 Crores furnished by Petitioner to the Respondent (On admission) .
	4.	164/MP/2021	KMTL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework for tariff based competitive bidding for transmission services, the relevant provisions of the Transmission Service Agreement dated 20.9.2016 and the applicable laws for inter-alia seeking extension of Scheduled Commercial Operation Date of the Transmission Project from 31.7.2020 till 31.12.2020, without any adverse consequences, in accordance with the relevant provisions of the Transmission Service Agreement dated 20.9.2016 and particularly the Ministry of Power's Circular dated 27.7.2020 which mandated grant of 5 months' time extension for under construction ISTS projects affected on account of COVID-19 pandemic(On admission) .
	5.	394/GT/2020	NTPC	Petition for revision of tariff of Mauda STPS Stage-II for the period from COD of the 1st Unit (1.2.2017) to 31.3.2019 after the truing up exercise.
	6.	423/GT/2020	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	7.	393/GT/2020	NTPC	Petition for revision of tariff of Mauda-I STPS Stage-I (2x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	437/GT/2020	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	157/GT/2020	APCL	Petition for revision of tariff of Indira Gandhi Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	10.	489/GT/2020	APCL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024.
	11.	702/GT/2020	NHPC	Petition for approval of tariff in deviation from norms specified in CERC (Terms and Conditions of Tariff)

	12.	641/GT/2020	TUL	Regulations, 2019 in respect of TLDP-III Power Station. Petition for truing up of tariff for the period 2016-19 in respect of 1200 MW Teesta-III Hydro-electric Project and for determination of tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro-Electric Project.
	13.	32/GT/2020	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	14.	246/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
22.11.2021 Monday At 10.30 A.M. Misc. Petitions	1.	250/MP/2019 alongwith I.A.No.60/2021	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018(Interlocutory application for urgent listing).
	2.	20/RP/2021	GUVNL	Petition for review of Order dated 28.6.2021 in I.A. No. 64/IA/2020 in Petition No. 614/MP/2020.
	3.	614/MP/2020 alongwith I.A.No.63/2021	AP(M)L	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 (SPP) and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 (Bid-01 PPA) seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited ("APMuL) to supply power to Gujarat Urja Vikas Nigam Limited ("GUVNL") (Interlocutory application for seeking enforcement and compliance of directions of order dated 28.6.2021 in IA No. 64 of 2020 in Petition No. 614/MP/2020).
23.11.2021 Tuesday At 10.30 A.M. Misc. Petitions	1.	150/MP/2021	WKTL	Petition under Sections 79(1)(c) of the Electricity Act, 2003 for implementation of Ministry of Power's Order No. 3/7/2017-Trans-Pt(6) dated 25.03.2021 read with Regulation 111 of CERC (Conduct of Business) Regulations, 2009 read with the application provisions of Transmission Service Agreement dated 26.1.2016(On admission).
	2.	153/MP/2021	PSPCL	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 for deciding the NAPAf and consequent adjudication of disputes under the Power Purchase Agreement dated 7.5.2004 between the Petitioner–Punjab State Power Corporation Limited and the Respondent No. 1 – NHPC Limited in respect of Parbati – III HEP(On admission).
	3.	154/MP/2021	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 1.4.2020 to 30.4.2020 in respect of Ramagundam Super Thermal Power Station Stage-III (1x500 MW) (On admission).
	4.	235/MP/2021 alongwith I.A.No.82/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SEC/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.06.2019 or otherwise (Interlocutory application for urgent reliefs) (On admission) .
	5.	178/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 970 MW wind power projects

			(Tranche-IX) [with option of blending solar power] connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 25.6.2020 of MNRE, Government of India.
6.	179/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1110 MW Wind-Solar Hybrid Power Projects (Tranche-III) connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 14.10.2020 of MNRE, Government of India
7.	198/TD/2021	REMPPL	Petition for grant of inter-State Trading Licence category-IV.
8.	26/MP/2019	ACME Jaipur	Petition seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity.
9.	75/MP/2019	AP43PL	Petition seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 1.1.2019.
10.	76/MP/2019	RRVPL	Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).
11.	199/MP/2020	NVVN	Petition for determination of fees and charges payable to the Petitioner which has been designated as the Settlement Nodal Agency by the Ministry of Power, Government of India under the Guidelines for Import/Export (Cross Border) of Electricity-2018 to undertake various activities for settlement of grid operation related charges as enumerated in the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019.
12.	90/MP/2019	SKSPGL	Petition seeking waiver of DSM/UI Charges and Violation Charges by Western Regional Power Committee upon the Petitioner for the period 1.1.2019 to 6.1.2019.
13.	110/MP/2019 alongwith I.A.Nos.37&53/ 2019 & 29/2020	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Limited through PTC India Limited (Interlocutory application for amendments of the Petition and for interim reliefs). .
14.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
15.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
16.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and

	17.	339/MP/2018	JITPL	related matters) Regulations, 2009. Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
24.11.2021 Wednesday At 10.30 A.M.		Online Video Conferencing	Public Hearing at 10.30 A.M.	Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2021
25.11.2021 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	247/TT/2020	APTRANSCO	Petition for determination of tariff for (1) 400KV K.V Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.
	2.	478/TT/2020	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS).
	3.	266/TT/2019	MSETCL	Petition for determination of Inter-State Transmission Tariff for the Tariff Period 2019-24, for inclusion in the POC Transmission Charges as determined by the Central Electricity Regulatory Commission (CERC) time to time.
	4.	145/TT/2018 alongwith I.A.Nos.47/2020 and 75/2021	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc(Interlocutory applications for placing on record order dated 15.9.2009 and for placing on record additional submissions and document & amended prayer) .
	5.	35/TT/2021	TPTL	Petition for truing up transmission tariff for 2014-19 Tariff Block and 19 for determination of Transmission Tariff for 2019-24 Tariff Block for 400 kV D/C Teesta III HEP-Kishanganj Transmission Line.
	6.	159/TT/2021	HVPNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2019-20 to 2023-24
	7.	197/TT/2021	JPL	Petition for approval of Annual Fixed Cost and determination of tariff for the Licensed Transmission Business for the FY 2019-20, FY 2020-21, FY 2021-22, FY 2022-23 and FY 2023-24 and truing up for the FY 2014-15, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19.
	8.	184/TT/2013	ATIL	Petition for determination of transmission tariff for + 500kV Mundra-Mohindergarh HVDC bi-pole transmission line with associated Sub-stations, bays, electrode lines and associated 400 kV lines, 400 kV D/C Mundra-dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission Licence to 31.3.2014 (Received by way of Remand from APTEL).
	9.	146/TT/2016	ATIL	Petition for truing-up of transmission tariff for FY 2013-14 and for determination of transmission tariff for the tariff block pertaining to FY 2014-15 to FY 2018-19.
	10.	216/TT/2020	ATIL	Petition for truing-up of transmission Tariff for the period from 01-April-2014 to 31-March-2019 & determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC.
	11.	242/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW

			(Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
12.	243/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1) Pugalur HVDC station Edayarpalayam (TANTRANSCO) 400kV (Quad) D/c transmission line along with associated bays at Pugalur HVDC Station & Edayarpalayam (TANTRANSCO)-Udumalpet 400kV (Quad) D/c transmission line along with associated bays at Udumalpet S/S (Pugalur HVDC Edayarpalayam line and Edayarpalayam ? Udumalpet line are bypassed at Edayarpalayam S/s to make Pugalur HVDC Udumalpet line as an interim arrangement) and Asset-2) Pugalur (HVDC Station) Thiruvallam 400kV (Quad) D/C Transmission line along with associated bays and equipments at both ends and 2 nos. 80 MVAR line Reactors at Pugalur (HVDC Station) & 2 nos. 63 MVAR line reactors at Thiruvallam (existing 63 MVAR Bus reactor at Thiruvallam shall be utilized as line reactor in one circuit and second circuit shall have new 63 MVAR Line Reactor) Under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Regional grid.
13.	171/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".
14.	74/TT/2021	PGCIL	Petition for determination of transmission tariff of 2019-24 period in respect of one asset under "Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat" in Western Region.
15.	203/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 400kV Banaskantha (Radhanesda) Pooling Station Banaskantha (PG) D/c line alongwith 2 nos. 400 kV line bays at Bansakanta (PG) under Transmission System for Ultra Mega Solar Power Park (700MW) at Banaskantha (Radhanesda), Gujarat.
16.	419/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region.
17.	685/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for 800kV 6000MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with 800kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000 MW HVDC System in Southern Regional grid.
18.	693/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for a) 400kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Pugalur (Existing) Substation and b) 400kV Pugalur (HVDC Station) Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Arasur station under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening

				at Pugalur end in Southern Regional grid.
	19.	172/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Transmission Assets under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System.
	20.	173/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
26.11.2021 Friday At 10.30 A.M. Review Petitions Coram: Chairperson Member (ISJ)	1.	18/RP/2021	PGCIL	Petition for review of the order dated 7.2.2021 in Petition No. 33/TT/2019 (On admission).
	2.	2/RP/2021	CTU	Petition for review of the order dated 5.2.2020 in Petition No. 129/MP/2017
	3.	6/RP/2021	PGCIL	Petition for review of the order dated 20.8.2020 in Petition No. 136/TT/2017
	4.	32/RP/2020	PGCIL	Petition for review of the order dated 17.8.2020 in Petition No. 107/TT/2017
	5.	19/RP/2020 alongwith I.A.No.43/2020	NTPC	Petition for review of the order dated 30.12.2019 in Petition No. 284/RC/2019(Interlocutory application seeking Condonation of delay)
	6.	5/RP/2020	KPTCL	Petition for review of the order dated 8.11.2019 in Petition No. 361/TT/2018.
	7.	2/RP/2020	PGCIL	Petition for review of the order dated 1.11.2019 in Petition No. 182/TT/2018.
30.11.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to change in law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No.1(On admission)
	2.	195/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and, Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited (On admission).
	3.	229/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Month(s) Ahead Contracts at Power Exchange India Limited(On admission).
	4.	222/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Cross Border Contracts at Indian Energy Exchange Limited (On admission) .
	5.	218/MP/2021	IEX	Application in compliance of Regulation 19 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendments in Business Rules of the Indian Energy Exchange (IEX)(On admission) .
	6.	219/MP/2021	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of additional Term Ahead Contracts and

				Green Term Ahead Contracts beyond T+11 days at Indian Energy Exchange Limited (On admission)
7.	169/MP/2021	IEX		Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydropower Contracts in Green Term-Ahead Market (GTAM) at Indian Energy Exchange Ltd. to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated entities.
8.	240/GT/2020	NTPC		Petition for revision of tariff of Sipat STPS Stage-I (3x660 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
9.	425/GT/2020	NTPC		Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660) for the period from 1.4.2019 to 31.3.2024.
10.	452/GT/2020	NTPC		Petition for revision of tariff of Sipat STPS Stage-II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
11.	435/GT/2020	NTPC		Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2019 to 31.3.2024
12.	578/GT/2020	DVC		Petition for truing up of annual fixed charges for the period 2014–19 and for determination of tariff for the period 2019 – 24 in respect of the Maithon Hydel Power Station, Unit No. 1 to 3 (63.2 MW).
13.	567/GT/2020	DVC		Petition for truing up of annual fixed charges for the period 2014 – 19 And for determination of tariff for the period 2019 – 24 in respect of the Durgapur Thermal Power Station, Unit 4 (210 MW).
14.	576/GT/2020	NTECL		Petition for revision of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
15.	411/GT/2020	NTECL		Petition for approval of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024.
16.	365/GT/2020	NLC		Petition for fixation of trued up tariff for NLCIL's Thermal Power Station I Expansion 420 MW (TPS- I Expansion) for the period from 1.4.2014 to 31.03.2019
17	384/GT/2020	NLC		Petition for fixation of tariff for NLCILs Thermal Power Station I Expansion 420 MW (TPS- I Expn) for the period from 1.4.2019 to 31.3.2024

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
22.11.2021